

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**R.A. NO. 60/12/2019 in
ORIGINAL APPLICATION NO. 060/1154/2015**

Chandigarh, this the 16th day of July, 2019

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

...

1. Union of India through Secretary, Govt. of India, Ministry of Labour, Sharm Shakti Bhawan, Rafi Marg, New Delhi.
2. Presiding Officer, Central Govt. Industrial Tribunal-cum-Labour Court, Sector 18, Chandigarh.

....Respondents/Applicants.

(By Advocate: Shri K.K. Thakur, Advocate)

VERSUS

Subhas Chander Gupta, son of Shri Baini Prasad, age 59 years, working as Personal Assistant (PA) in the Office of the Presiding Officer, Central Govt. Industrial Tribunal-cum-Labour Court-1, Sector 18, Chandigarh.

....RESPONDENTS

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

Heard.

2. Present Review Application (RA) has been filed for review of order dated 28.9.2017 passed in O.A. No. 60/1154/2015.
3. After hearing learned counsel for review applicants, we find no justification to review our order. Mr. Thakur, learned counsel for review applicants submitted that finding recorded in para no. 6 of the order is confusing as it is not clear as to whether they have to re-consider the case of the applicant at their own level or have to

grant him benefit as prayed in Petition. After going through para 6 of the order, we are of the considered view that the order is clear and the respondents are at liberty to consider the case of applicant in terms of the decision Annexure A-5 and Annexure A-7 in the earlier litigation and pass speaking order accordingly. Therefore, this R.A. is dismissed. Pending M.As stand disposed of.

(A.K. BISHNOI)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 16 .07.2019
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